

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu**

Notification

Jammu, the 12th of January, 2024

S.O 53 .-In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr. Owais Majid Tantray, Naib Tehsildar, Tangdar, District Kupwara to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction.

By Order of the Government of Jammu and Kashmir.

**Sd/-
(Achal Sethi)
Secretary to Government**

No. LAW-Powr/21/2021-10

Dated: -12- 01-2024

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Kashmir.
- 3) Administrative Secretary, Revenue Department.
- 4) Deputy Commissioner Kupwara. This is with reference to letter No. **DCK/PS/2024/150-51 Dated: - 10-01-2024.**
- 5) General Manager, Government Press, Srinagar for publication in an extraordinary issue of the Government Gazette.
- 6) Concerned Naib Tehsildar.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website.

**(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A**

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12.1.24